

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPAN: I introduce the Bill.

15.33 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of article 16 and amendment of article 320, etc.)

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

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15.34 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 37, 45 etc.)

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय मैं प्रस्ताव करता हूँ कि भारत के संविधान

का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

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The motion was adopted.

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15.35 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 24 and 326)

श्री मधु लिमये (बांका) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ।

15.35½ hrs.

CANTONMENTS (AMENDMENT)
BILL*

(Amendment of section 13, omission of section 14 etc.)

श्री मधु लिमये (बांका) : मैं प्रस्ताव करता हूँ कि छावनी अधिनियम, 1924 का

*Published in Gazette of India dated 29-7-77.

[श्री मधु लिमये]

श्रीर संशोधन करने वाले विधेयक को पुर-
स्वापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to intro-
duce a Bill further to amend the
Cantonments Act, 1924."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश
करता हूँ।

a Bill further to amend the Consti-
tution of India.

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to intro-
duce a Bill further to amend the
Constitution of India."

The motion was adopted.

SHRI P. K. DEO: I introduce the
Bill.

15.36 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 124)

SHRI P. K. DEO (Kalahandi): I
beg to move for leave to introduce
a Bill further to amend the Consti-
tution of India.

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to intro-
duce a Bill further to amend the
Constitution of India."

The motion was adopted.

SHRI P. K. DEO: I introduce the
Bill.

15.37 hrs.

ADVOCATES (AMENDMENT)
BILL*

(Amendment of sections 3, 4 etc.)

SHRI RAM JETHMALANI (Bom-
bay—North-West): I beg to move for
leave to introduce a Bill further to
amend the Advocates Act, 1961 with
a view to restore the autonomous and
democratic structure of the Bar of
India.

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to intro-
duce a Bill further to amend the
Advocates Act, 1961 with a view to
restore the autonomous and demo-
cratic structure of the Bar of
India."

The motion was adopted.

SHRI RAM JETHMALANI: I in-
troduce the Bill.

15.36½ hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 371)

SHRI P. K. DEO (Kalahandi): I
beg to move for leave to introduce

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Extraordinary, Part II, section 2,